

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TAM No. 608/2001

Govind Ram ... Versus Union of India & Ors.

Date of Order	Orders
3.5.2002	<p>None present for the applicant.</p> <p>Mr. S.S.Hasan appreared for the respondents, who has stated that the applicant after enquiry has been removed from service and order to this effect has been passed on 25.1.2002 which the respondent department has placed with the reply.</p> <p>2. The reply filed by the respondent department is clear that the applicant has been removed from service and the applicant is free to challenge the removal order dated 25.1.2002 in appeal. Therefore, prayer of the applicant regarding quashing the chargesheet becomes infructuous.</p> <p>3. With regard to other prayers of the applicant for increase of subsistence allowance, the applicant is directed to make a representation before the Appellate Authority as per relevant rules.</p> <p>4. With the above directions, this OA is disposed of with no order as to costs.</p> <p><i>Received B.M. 9/5/02</i> <i>before Anup Singh 9/5/02</i> <i>(0.65) 985 4/01/02 W.M. 985 9/5/02</i> <i>985 9/5/02</i></p> <p>(H.O.GUPTA) Member (Administrative)</p> <p><i>S.K. Agarwal</i> (S.K.AGARWAL) Member (Judicial)</p>